

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:102
ANSWERED ON:08.08.2012
CONFORMITY OF GUIDELINES IN ESTABLISHMENT OF ARC QUESTION
Wankhede Shri Subhash Bapurao

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has issued licensing guidelines for establishment of Asset Reconstruction Companies (ARC);
- (b) if so, the details thereof for the last three years along with the extent of fulfillment of the guidelines, company-wise;
- (b) whether any auditor blacklisted by Reserve Bank of India for negligence in a Cooperative Bank has been issued licence during the said period; and
- (d) if so, the details thereof and the reasons therefor along with the reaction of the Government thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

- (a) & (b):The Reserve Bank of India (RBI) issued guidelines relating to registration, owned fund, permissible business, operational structure for giving effect to the business of securitization and asset reconstruction. RBI has so far granted the Certificate of Registration (CoR) to 14 companies, to commence or/and to carry on the business of securitization and asset reconstruction under section 3(3) of the SARFAESI Act, 2002.
- (c): No such incident has been brought to the notice of the Government.
- (d): Does not arise.